

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

WRIT PETITION (Civil) NO. 525 OF 2000

COMMON CAUSE (A REGD.SOCIETY)

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(With office report )(For final disposal)

WITH

T.C.(C) NO. 11 of 2002

W.P(C) NO. 671 of 2000

(With appln. for stay) (For final disposal)

Date: 25/11/2004 Theses Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner(s) Ms. Kamini Jaiswal,Adv.

Mr. Saquib, Adv.

Mr. K.C. Pandey, Adv.

Mr. Makarand D. Adkar, Adv.

Mr. S.D. Singh, Adv.

Mr. Vijay Kumar, Adv.

Mr. Anurag Kishor, Adv.

Mr. Vishwajit Singh, Adv.

For Respondent(s) Mr. N.N. Goswami, Sr.Adv.

Ms. Sunita Sharma, Adv.

Mrs. Sushma Suri, Adv.

For Res.Nos.2-4: Dr. Aurobindo Ghose, Adv.

Mr. Balraj Dewan,Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondents pray for further time to file responses to

the report and recommendations of the National Human Rights Commission, dated 6th

February, 2004. Let the same be filed within four weeks. The petitioner may file

observations or comments, if any, within three weeks thereafter.

The cases are adjourned.

(N. Annapurna)

(V.P. Tyagi)

Court Master

Court Master